

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

C.P.44/2005

IN THE MATTER OF:

M/s. Far Pavilions Tours & Travels Pvt. Ltd. & Ors. Applicant/petitioners

Order under Section 397/398 of the Companies Act

Order delivered on 17.01.2018

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

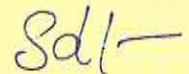
Sh. S.K. Mohapatra,
Hon'ble Member (T)

For the Applicant/Petitioner : Ms. Manisha Ambwani, Ms. Swati Sinha,
Advocates

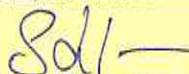
ORDER

On behalf of arguing Counsel, request for passover was made and again a request for passover has been made at the second call. The same cannot be accepted.

In the interest of justice, hearing is deferred to 1st February, 2018.



(M.M.KUMAR)
PRESIDENT



(S.K. MOHAPATRA)
MEMBER(TECHNICAL)

17.01.2018
V.Sethi